

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P.No.174/KB/2017

CORAM: 1. Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 27<sup>th</sup> April, 2017, 10.30 A.M

Name of the Company		Satish Chandra Lakhotia & Ors. -Versus- A-One Association of Alliance Club & Ors.	
Under Section		<b>210,241,242</b>	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Anirban Ray, Adv.
2. Sourav Ghosh, Adv.
3. Prithwiraj Sinha; Adv.
4. Ishani Sengupta; Adv.
5. Snehashis Sen; Adv.

For Petitioners

Snehashis Sen.  
27/04/2017

1. Chayan Gupta
2. Ajit Choudhary
3. Rahul Kinkar Pandey
4. Gopal Krishna Thakur

for Respondent NO 14,

R. Pandey  
27/4/2017

## ORDER

Ld. Lawyers on behalf of the petitioner(s) is present.

Ld. Lawyer appearing for the petitioner has failed to file an affidavit in support of service of notices. They have not served notices to R.1 & 7 by way of speed post; instead, they have served by hand delivery. They are directed to make proper service of the notices forthwith.

With regard to the remaining respondents' notices have been issued by way of speed post on 24.03.2017 upon R.2 to 6 out of which notice upon R.6 has not been effected. The Ld. Lawyer appearing on behalf of the petitioner prayed for withdrawal of the case against R.6 from the array of respondent, therefore, no notice needs to be sent to R.6. Prayer is allowed and the case against R.6 is dismissed as withdrawn.

So far as R.1 and 7 are concerned, the petitioner is directed to take proper steps to serve the notice upon them.

Respondents are at liberty to file their reply within a period of one week with a copy to the petitioner. Petitioner is allowed one week's time to file his rejoinder, if any.

Fixed on 29.05.2017.

Sd/-  
MANORAMA KUMARI  
MEMBER(J)